GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

STARRED QUESTION NO:224
ANSWERED ON:10.12.2012
DAILY/CONTRACT WORKERS
Nishad Capt.(Retd.) Jainarayan Prasad;Ram Shri Purnmasi

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether any working hours have been fixed for the daily wagers and the contract workers in the country;
- (b) if so, the details thereof;
- (c) whether the persons working on contract basis in various Ministries/ Departments of the Government are paid the wages through contractors as fixed by the State/Union Government concerned;
- (d) if so, the details thereof; and
- (e) the steps being taken by the Government to regulate engagement of daily/contract workers in a well-structured manner?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 224 RAISED BY SHRI PURNMASI RAM: SHRI (CAPT) JAI NARAIAN PRASAD NISHAD REGARDING DAILY/CONTRACT WORKERS.

- (a) & (b): As per section 51 of Factories Act, 1948 there is a ceiling of 48 hours in a week for a worker. As per section 54 of that Act daily hours of a worker should not be more than 9 hours in any day subject to weekly ceiling of 48 hours. The Act does not differentiate between regular and contract/daily worker so far as working hours are concerned.
- (c) & (d): No such centralised data is maintained. However, average establishment employing the contract worker either directly or through contractors is required to comply with the provisions of various labour laws, including Minimum Wages Act, 1948.

In the Central Sphere, in case of non-payment of wages fixed by the respective authorities, complaints can be made in the field offices of Chief Labour Commissioner (Central) of Ministry of Labour & Employment and such complaints are investigated and action is taken.

(e): The interest of contract workers and daily wage workers is safeguarded under various labour laws including Contract Labour (Regulation & Abolition) Act, 1970, Minimum Wages Act, 1948 and other labour laws. Social security aspects of workers under Employees Provident Fund and Miscellaneous Provision Act, 1952 and Employees State Insurance Act, 1948 are enforced by the Employees Provident Fund organization and Employees State Insurance Corporation respectively provided the establishments in which outsourced workers are working are covered under the said Acts.